GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2631

TO BE ANSWERED ON THE 5^{TH} AUGUST, 2025/ SARVANA 14, 1947 (SAKA)

ANNUAL CRIME DATA

†2631. SHRI IMRAN MASOOD:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the reasons for the delay in the release of the 2023 annual crime data by the National Crime Records Bureau (NCRB) along with the time by which this data is likely to be published;
- (b) the status of the 2023 report on Accidental Deaths and Suicides in India along with the timeline for its publication;
- (c) the details of the steps being taken by the Government to ensure the accuracy, timely availability and transparency of the reports Crimes in India and accidental deaths and suicides; and
- (d) whether the Government proposes to use digital technology or advanced analytics to expedite and streamline the data collection and report publication processes and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR)

(a) and (b): NCRB releases three annual statistical reports namely 'Crime in India', 'Accidental Deaths & Suicides in India' and 'Prison Statistics India'.

The publications collate data of a calendar year, hence, the process of collection of data is initiated only after the completion of the respective

year. The data for the reports is collected from 89 data supplying centres which includes 36 States/Union Territories and 53 Metropolitan Cities i.e. Cities with a population of more than 10 lakhs. Data validation for the 2023 reports is in final stage.

(c) and (d): The data is collected digitally through a dedicated software application developed by the Bureau. The data collection and it's consolidation/ compilation is done at various levels in the District/State by the States/UTs and subsequently by the Bureau, through this software application. Data submitted by States/Union Territories is extensively verified/validated at various levels/stages through the inbuilt checks in the software application. In case of discrepancy/ inconsistency in the data, the same is referred back to the respective State/UT for re-validation. Necessary trainings for ensuring uniformity, are also imparted to the States/Union Territories to collect data as per the detailed proformas. The reports published by the Bureau are made publicly available on the website of the Bureau.
